

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:3749
ANSWERED ON:25.08.2011
ALLOCATION UNDER TSC
Rajesh Shri M. B.

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether some States have not fully utilized the amount allocated under Total Sanitation Campaign (TSC);
- (b) if so, the details thereof during each of the last three years and current year, State- wise;
- (c) whether the Government proposes to issue guidelines for utilization of funds in order to ensure effective implementation of TSC; and
- (d) if so, the details thereof ?

Answer

MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH)

(a) & (b): The Government of India administers the Total Sanitation Campaign (TSC), a comprehensive programme started in the year 1999 to ensure sanitation facilities in rural areas with the main objective of eradicating the practice of open defecation and ensuring clean environment. It is project based programme taking district as a unit operated in demand driven mode. The closing balance, i.e., the funds not utilized during each of the last three years as on 31st March of the financial year, State wise, are at annexure.

(c) & (d): Under TSC, every district project has an approved project outlay. TSC guidelines stipulate that the next installment of funds shall be released to the States for the eligible districts only on utilization of at least 60% of the earlier released funds. The eligibility criteria for the release of final installment of the district project is utilization of 80% of the earlier released funds. The campaign therefore has an inbuilt provision of ensuring proper utilization of funds in order to ensure effective implementation of TSC by the project districts.

Annexure

Statement referred to in reply to part (a) and (b) of Lok Sabha Un-starred Question No. 3749 for reply on 25.8.2011

The closing balance, i.e., the funds not utilized during each of the last three years as on 31st March of the financial year, State wise

(Rupees in lakh)

S.No.	State	2008-09	2009-10	2010-11
1	ANDHRA PRADESH	2721.42	9884.81	16925.37
2	ARUNACHAL PRADESH	1434.34	1178.68	685.84
3	ASSAM	9431.43	6724.32	9449.60
4	BIHAR	9226.68	9258.77	7997.00
5	CHHATTISGARH	2555.34	1135.77	4084.78
6	D & N HAVELI	1.48	1.48	1.48
7	GOA	22.39	22.39	22.39
8	GUJARAT	3524.87	1407.44	2766.82
9	HARYANA	1890.26	1388.32	2339.40
10	HIMACHAL PRADESH	1220.99	926.35	1735.93
11	JAMMU & KASHMIR	1995.35	945.10	2635.68
12	JHARKHAND	3432.99	3502.74	5316.06
13	KARNATAKA	3436.60	4190.70	2408.42
14	KERALA	953.74	583.00	2060.82
15	MADHYA PRADESH	8609.45	5864.80	7440.82
16	MAHARASHTRA	3373.13	1525.51	7173.71
17	MANIPUR	450.35	1218.31	437.60

18	MEGHALAYA	667.25	1060.57	2943.43
19	MIZORAM	492.75	486.46	858.05
20	NAGALAND	44.68	132.36	1096.85
21	ORISSA	11065.50	10838.08	12746.59
22	PUDUCHERRY	23.87	18.68	15.77
23	PUNJAB	1004.05	793.66	1489.41
24	RAJASTHAN	3616.17	4751.23	6664.45
25	SIKKIM	258.95	0.00	112.86
26	TAMIL NADU	1963.63	2722.95	5304.16
27	TRIPURA	452.72	753.64	1104.70
28	UTTAR PRADESH	26785.30	4707.78	4562.86
29	UTTARAKHAND	941.79	613.55	1161.59
30	WEST BENGAL	10019.57	5456.52	6129.45